Miscellaneous (Fourth Amendment) Regulations, 1972.

[Placed in Library. See No. LT 3889/72 for (i) to (iit).]

### THI INDUSTRIAL DISPUTES (CENTRAL) **SFCOND AMENDMENT RULES, 1972**

THE MINISTER OF LABOUR VND REHABILITATION (SHRI R. K. K.HA-DILKAR): Sir, t beg to lay on the Table, undei sub-section (5) of section 38 of the Industrial Disputes Act, 1947 a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 410(E), dated the 13th September, 1972, publishing the In dustrial Disputes (Central) Second Amendment Rides, 1972.

j Placed in Library. See No. LT-S693/72.1

### I. The Passports (THIRD AMENDMENT) RULES, 1972.

## IL MINISTRY OF EXTERNAL AFFAIRSNOTIFK ITIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Sir. I beg to lay on the Table :

- I. A copy (in English and Hindi) of the Ministr) of FlxternaJ Affairs Noti fication G.S.R. No. 397 (E), dated the 50th August, 1972, publishing the Pass ports (Third Amendment) Rules, 1972, under sub-section (3) of section 24 of the Passports Act, 1967. [Plated in Libra ry. See No. LT-3692/72.]
- II. A cop) each (in English and Hindi) of the following Notifications of the Ministry of External Affairs: -
  - (i) Notification G.S.R. No. 398(E) dated the 30th August, 1972. issued undei section 21 of the Passports Act, 1967.
  - (ii) Notification G.S.R. No. 411(E), daled the 15th September. 1972. issued undei section 22 of the Passports Act, 1967.

[Placed in Library. Srr No. LT-3692/72 for (i) and (ii).] 10-4 RSS/Nn/72

## MINISTRY OF LABOUR AND REHABILI-TATION (DEPARTMENT OF LABOUR AND EMPLOYMENT) NOTJFIC \TIONS

to a matter of urgent public 146 importance

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-(SHRrBALGOYTND BILITATION VERMA): Sir, I beg io lay on the Table, under sub-section (7) of section 59 of ihe Mines Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry ot Labour (Department of Labour and Employment):

- (i) Notification G.S.R. No. 947. dated ihe 13th July. 1972, publishing Metalliferous Mines (Amendment) Regulations. 1972.
- (ii) Notification G. S. No. July, 1972. 948, dated the 13th publishing riu Coal Mini's (Third Amendment' Regulations, 1972.

See No. LT-[Placed in Library. 3693/72 for (i) and (ii).]

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

SERIOUS LAW IND ORDER SITUATION PRE-VAILING IN THI DELHI UNIVERSITY CAMPUS

SHRI A. G. KULKARNI (MAHARASHTRA) Sir. 1 beg to cull the attention of ihe Minister of Home Affairs to the serious law and order siluation prevailing in the Delhi University Campus leading to the closure of the University.

[Mr. DEPUTI CHAIRMAN in the Chair]

THF. MINISTER OF STATE IN THE MINISIRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, on 14th November, some IOi) io 500 students of the University including those of the Delhi College of Engineering went io the office of the Chief Executive Councillor in Old Secretariat to demonstrate. The Chief Executive Councillor was not in his office and the students were stopped at the main gate. They forced the iron gate open and rushed into the Office rooms of the Chief Executive Councillor. Entering the office rooms, they manhandled the and caused damage to

[Shri K. C. Pant]

property. The police intervened to remove the students from the offices. Eight students were arrested on the spot while the real dispersed. In the melee some police official-: received injuries nnd some students were also hurt.

1 he students, dispersing from Ihe Old Sei retarial stoned two or three buses on the Mall Road and then went to the University Campus. They were informed that the Vice-Chancellor and the Pro-Vice-Chancellor were nol in the office. They forced their entry into the VC/PVC's offices In breaking the main door and beat ing the chowkidars posted al the entrance. rhev ransacked the offices of the Vice-Chancellor and tlie Pro-Vice-Chancellor and other offices of the University. They smashed window panes an.I also broke the furniture and damaged installations and equipment in ihe offices. They removed articles Irom ihe VC/PVC'S offices including a typewritel .ind threw these outside. They even manhandled some employees of the University.

For the second da) in succession, on 15th November, a group of students again attacked the offices of Delhi University and further damaged extensively the offices of ihe Vice-Chancellor and the Pro-Vice-Chancellor, Since no police force had been posted iii the premises, thr vandals hail a free hand. Having done their worst al ihe offices, they moved to the residence ol ihe Vice Chancellor. The Vice-Chancellor requested that police force should In rushed io ihe campus io prevent tlie recurrence of ihe incidents of the previous day. By the time' ihe police reached, ihe mob had moved io the residence of ihe Vice-Chancellor and lead started stoning. The police fired 10 shells of tear-gas. While dispersing, a part of the mob tried io sel lire io a Delhi Milk Scheme van near the Anthropology Department. The van had heen hijacked In some student<sup>5</sup> from Maurice Nagar. This attempt was foiled In Ihe police. Hut lin: students managed io gel hold of ihe bottles which they threw ai ihe police and at the building. Teargas had to be used al ibis place also, [-'oni students Here arrested.

On the same day, some students hijacked a bus from Alipur Road and, while driv-

ing il themselves, collided against a tonga near ihe Timarpur crossing. The horse died on the pen. Three women in the l"onga were serioush injured and one of them succumbed Io Ihe injuries in Ihe hos pital.

The Vice-Chancellor has ordered ihe closure of the University Ioi:S days from 16th November with a viewto making a complete assessment oi the situation and also making the necessary arrangements Ioi Ihe normal functioning of the Universiti.

Government view these developments with profound concern. Ihere can he no iwo opinions lieil where such blatant bleaches of public older occur law must take ils coins;. A small and irresponsible group of students -hould nol be permitted Io disrupt Ihe life of the academic communis to the detriment of the general bocb. ol students oicause harm Io the public.

Governmen! seek ihe co-operation ot all sec lions of ihis House, of all leaders of public opinion and ihe general body of teachers and students, not only in condemning unequivocally such acts ol violence and vandalism but also in creating Conditions in which the Universil reopen and devot<- Itself, unimpeded, io Ihe pursuits of learning.

SHR1 A. G. KULKARNI: Sir. the incidents in the Delhi University are of a nature which requires condemnation from all sides. Indisciplined behaviour ou ihe part ol lin students and particularly immediate provocation io violence is seen in all parts ol ihe country. It is not only applicable io Delhi: nowadays it is seen in all pais id ihe country. I can understand students getting frustrated due to lesser job opportunities; they may be frustrated becausi ol their dark future or because of all round demoralisation due to the so many demoralising acts of the community. Bui having said all these things, I do say that ihe- --iiiclenis taking law in their own hands has to he condemned. I would first of all want to know from the hon. Minister whelher it Ins been seen thai when some students were arrested lure some Naxalite literature was found in their possession.

Why 1 am asking ibis clarification is I see many political panics are taking advantage of the studenl unrest to boost their own cause.

SHRI K. I'. SUBRAMANIA MENON (Ketala): In Delhi it is your party that is lining il.

SHRI K. I'. SUBRAMANIA MENON: Winn il i onus io his own party it is all panics. In Delhi il is his party which is responsible for this.

SHRI \. G. KULKARNI: You are alivays taking advantage of the difficulties of the nation. You must hear properly.

(Interruptions)

Ii you see today's statements in the press they have mentioned certain parties but I do nol want to take the name of any part) and provoke il. All what J wanted to know is whelher il is a fact that SOUK Naxalite literature was found in their possession. You see politicalisation of the students' unions and councils is taking shape very actively as the political parlies are taking more and moie active interest. Belo], appealing to the Government I would like io appeal to all the political parties: hands off this politicalisation whether it is this part; or that party.

SHRI N. k. SHEJWALKAR (Madhya Pradesh): You should address yourself.

SHRI A. G. KULKARNI: Why are you jumping in? I did not address you.

MR. DEPUTY CHAIRMAN: You should finish nou.

SHRI A. G. KULKARNI: Sir, there was no necessity for Mr. Shejwalkar to come in. I never said his party is Iherc. I said all political parties are doing that. So we have io be watchful. I therefore want to know Irom the Government whetiier the Government has found out—il is on record and Ihe Governmen! or the Minister should confirm ii --whelher iherc was a plot to ran-

sack the University and the Vice-Chancellor's office on 13th and llth November when Pandit Jawaharlal Nehru's birthday was to be celebrated. We hale got certain information like this that plots are being planned and I want to know whether this <sup>1S</sup> a fact. I also want to know this. Ihe trouble started with the Engineering College al Deihi.

I think the Delhi Administration is controlling the Engineering College. I am told that the Delhi L v'efftt] had appointed an enquiry committee. Some two years back or so I do nol know the exact date and time, but the Miuistci might be knowing it—they submitted a report that the College should be handed over to the Delhi Uni-\cisii\. In tliat connection the students arc (idling disturbances so tliat this should be handed inci to il. Which was the Government al that time which refused to hand over the College io the Delhi University, so tliat this troubh would not have taken place?

(Interruptions)

MR. 1)11 = 11  $^{\circ}$  CHAIRMAN: You better address the Chail.

SHRI A. G. KULKARNI: I speak as a parent and I would request you all to speak from the position of a parent. Your children ai e getting educated.

SHR! KRISHAN KANT (Haryana): Even Mi Bhupesh Gupta.

SHRI A. (. KULKARNI: He has not got any child, but he is going to talk as a freelance, but you and we have got children to be educated. We have got to he more responsible and we should nol encourage at any moment any type of hooliganism. That is why I want to know whether the Government is aware of the present demoralised effect and I ian understand tlie students are frustrated all round. Because of the greed for power and corruption the fabric of society is undei .1 gical sti.iin. In this con nection, it is the duty of the Home Minis 11 \ Io give moral support Io the police action. It is necessary because the students should nol feel tliat they are supei-citizens.

SHRI BHUPESH GUPTA: Let me see how

[Shri A. G. Kulkarni] Because of the hijacking of a bus one tonga It'll clown and Iwo persons died. No political parly nor the press ha\*, highlighted the death of the Iwo women. We are not giving that much importance even when iwo lives have heen clone. Io death.

SHRI BHUPESH GUPTA (West Bengal): A parent should not lalk so much. Otherwise, the children will act more.

SHRI A. G. KULKARNI: Mr. Bhupesh Gupta, it is your job to foment trouble. Il is ni) joi) to educate my children. It is un joi) io maki- them good citizens.

SHRI GHAN DRA SHEKHAR (Uttar Pradesh): What type of parent is lie, when lie is talking ol police action against students? It the parents cannot control their children, you are asking for police action. I do nol know what could be a worse com-mentary on the parents.

SHRI BHUPESH GUPTA: Here is a parent who is a very good Havildar for you.

SHRI A. G. KULKARNI: Aftei two women have been done to death, the students ran away. I want to know what action lias been taken, whetiier they have been arrested or not. Having said all these things, the last point I want to say is this. 1 am prepared to give whatever support is required to the Government, but the point is ihe students have got certain genuine difficulties. In the Engineering College theic was no good education being given. There are so many other deficiencies. It is not under the charge of ihe Home Ministry, but it is under the charge of Ihe Education Ministry. They must immediately go and remove such types ol discontent which is creating lawlessness, so i hat the political parties will not put their hand into it. Not only the political parties of this country, but foreign hands are also there. I want a categorical assurance from the Government that they will take proper steps to arrest this tendency.

SHRI K. C. PANT: I fail to detect the question.

SHRI K. G. PANT: I have not found am question in what my hon. friend said ......

a young parent answers an old parent.

SHRI A. G. KULKARNI: Three questions.

SHRI K. C. PANI": Biil he made the poinl that certain discontent was there for various reasons. But the real question is even while removing discontent, what is the method ol expressing that discontent and this is where the present incidents come into sharp locus because I have related in incidents before the House.

I Inn wen oiher incidents earlier in the month. Iherc were incidents in October. I do nol want Io go into all lhat, but the ual question is whether this kind of action by students is by students as a whole. I would appeal Io Mr. Bhupesh Gupta not io tarnish ihe name ot students as a whole b\ saying that it is a thing which concerns students. It does nol. It is a handful ol students who indulge in all these things.

SHRI BHUPESH GUPTA: I did not say.

SHRI K. C. PANT: I agree. The only point I am making is that instead of widening ihe area we should see as to who is behind il. who are the people. It is just a handful ot students who are indulging in all these activities in many cases. It is a number of them who go round doing this kind ot thing and indulging in vandalism and so on. Therefore, the bulk of the students do not approve ol this. That is my feeling. The bulk of the students want to si uch. They have parents who have given their hard-earned money Ior their studies. I do not think they are interested in seeing that their study is interrupted in this manner. So, I want to make this clear lest the impression should go round that this is a thing concerning Ihe indents as a whole.

About finding Naxalite literature, I have no information with me whether Naxalite literature was found in the posses sion oi students.

1 dn nol know about my Enquiry Committee being appointed, but lie referred to a date and asked which was the administration then. The administration at that time was the an Sangli. As far as 1 know the demand of the teachers in this college centres around upgradation of pay scales, etc. I hese are matters into which the Education Ministry is looking. I would not like to go into the details of that.

Hi asked me about the Tonga case as to whether anybody had been arrested. Mo one had been arrested, but a case lias been Ided under section 304A IPC.

SHRI UHUI'ESH GUPTA: First ot all I musl make it clear tbat none of us is at all interested in saying anything even indirectly which would tarnish tbe name ol tbe student community. In fact our sludenl community is an excellent com-munity of young men. boss and girls, and iin\deserve today sympathy and understanding on the part of parents like Mr. k. C. Pant and grandparents like Mr. Kulkarni. Unfortunately that understanding is not forthcoming in full measure.

Now, Sir, 1 am very glad tbat Mr. Kulkarni even said that the deeper problems have to be gone into, and be is light. What makes ibe students so restless, discontented and at times desperate? It has become a phenomenon today and this ha\* to be studied and understood with sym-pathy willi a \ iew to remedying the basic causes "I student unrest in ibe country. That is what is expected of the leader ship of ibe country instead of mere sermons, harangues and homilies which make no impression on the young minds, especially when those who are delivering them are themselves nol showing up in very good colours in public life. As far as these incidents are concerned, we have the Pro-Vice-Chancellor sitting here. He was not in his office. How could he be in office when most ol the time he is here? Naturally we would not like a man like him to be attacked or to be troubled. But the fact remains that there is something wrong in the Delhi University Campus. A hiatus has developed between the student community and ihe leaching community on the one band and Ibe authorities and Ihe management on the other, and everyday points to

that sunk reality which cannot be attempted to be wisked away and cannot be wisk-<(1 away.

Is it not a sad commentary on the Delhi University administration that when the students are angry theventer the rooms of the Vice-Chancellor and the Pro-Vice-Chancellor? It is no use Mi. Pant calling them vandals. They are not vandals. They might have lost a little temper, gone out of their wa; a little. You ian correct them. Hut to call them vandals would be another provocation and I would not like to use such epithets when dealing with the tender mind. They should be corrected it you think that they have gone wrong.

Now. I would like In know Irom the

Central Government what steps they are taking with a view to balancing the relations between the students and the teachers un ihe one hand and the University authorities on tlie other. What steps are the Education Department or the other agencies ol ihe Central Government concerned with it taking with a view to sorting out the affairs of the Delhi University Campus m the Delhi University Ior thai mallei, to see thai there is better understanding and ai i old among the various segments which constitute our university population? We do not know. We find the situation passing from bad in worse. That is what is happening. Therefore this is very very important.

Has the hon. Minister considered the advisability ol considering the proposal of ihe student c< nunity and teaching community that they must be given due representation in all the management bodies, in all the policy-making apparatus or organs of the University? Il you keep them out, shut them out. all the time, il Mm try m frown upon them all the time, the result is what you are now getting, and von cannot just stop it. You ran suppress it for the time being but il will erupt again in another way. So, I should like Io know' what steps in that direction the Government is taking. According to our understanding, it is taking no sieps whatsoever.

We tne not Im hijacking of buses or for burning of public property. It is quite

[Shri Bhupesh Gupta]

dear. But these are nol day-to-da) occurrence\*. Uic day-to-da) occurrence is the beltei ment of relations between the students and tlie teaching community on the one hand and tlie management on the other. I hal continues day b) day and sometimes eruption takes place which is not pica-,im. which is not very good. I agrei Bui then the solution would not lie in the wax which has heen suggested.

I would also Likt to know whether there was am consultation between the appropriate authorities of the Government on tin one hand and the representatives of the teachers and the students on the other. Have the) considered it necessary to invite tin leaders oi Uic Delhi University students Ior consultation over such matters such as how to deal with it, how to meet the situation and to understand their grievances, to understand their demands .uni to meet them as Un as possible? Nothing is said in this statement about it. It is no use the University Vice-Chan-celloi asking Ioi the police. That every-bod) can (In. Uni that will not suhe the pioblem. On the contrary, the absence of the police in the Universit) Campus nselt is wrong and we see that it. provokes Ihe students moie than it solves the problems. Therefore, you are really aggravating tlie problem li\ seeking a reined) ol this kind. I should like io know what adrice has been given b\ the Go\ -ernment ami lin other authorities to the management ni the University like the Via Chancellor or the Pro-Vice-Chancelloi Ioi that matter to have a discussion with the students and undei stand their problems; and tlie problems of pass and other things, the) are also important. They should also be gone into. Why can't you make provision Ioi bettei transport of the students in the Cilv ol Delhi? Many other things could be done.

therefore, 1 expect Mi. Pant to project his ininel into the wider aspect of the problem and seek a solution there lather than repealing whal he lias heen told by his administration or by the police authorities, that will not solve the problem.

Sir, again I say—our students including the students in Delhi are an excellent Lomuiunity oi people, as good as any bod) nol belter, and the wa) to handle them is io mult island their worries and problems transport ami oihci difficulties -which they are lacing in theii academic life.

SHRI k. C. PANT: sit, seme of the questions which m\ hon hie friend has raised can hist be answered b) the Edu cation Minister, and il would not be right Ioi ni-, to arrogati io nnseli the authority io speak cm this subject -ihe question of ihe general attitude ol the administration towards the student grievances, ihe rela tionship ir management of stitutions anti students and so fm. Sir, 1 ".mil very carefull) to my hon'ble friend. I did nol Inj rord ol con demnation of lie ransacking of offices and. apait from saying thai he did nol approve oi the burning of buses, as though I had expetttd him io approve, he tliel not even sa) tliat ihis was a wrong thing io do.....

SHRI BHUPESH (.UM A: 1 cannot use

the Home Ministry's language. I used my language, the civilised language, not the language ol the Police Inspector.When 1 sis nobod) supports such a kind ol thing we explain the phenomenon. I am not here to come down......

SHRI K. C. PANT: I am nol yielding. Wil.il is tltlS?

.SHRI PITAMBER DAS (Uttai Pradesh): Von should be thankful to him. In essence he means lin same. Without using Home Ministry's language, he means the same.

SHRI BHUPESH GUPTA: I never mean the same. I would never denounce the students. I would never use the word "vandal". I shall never titter such a thing.

SHRI K. C. RAN 1: I am reall) Ear moie serious tlian what Pitamber Das ji thinks because I feel thai leaders ol public opinion, unless they are prepared to condemn whal i>wrong, il i> Ver) difficult Ior young minds io appreciate whal is right and what is w long in carrying on their agitation. Is il nol the responsibility of leader-, ol public opinion to sa) something in the inn rest of the students themselves so that

they may distinguish between what is the iight way of agitating and what is the wrong way of agitating, whal i-- the right wa\ ol going about and what is the wrong way of going about. By trying to give a lecture in general terms, I do not think we are helping the process of giving them the right kind ol values, political or otherwise, in which they can function. This is the sort of point which I Mani to make.

SHRI BHUPESH GUPTA: ! say this thins. ' do expert the students of Delhi to build up a powerful united agitation against this government and against thi authorities in regard to their anti-democratic, aftti-student nnd anti-teacher activities. I want it Io be done......

.SHRI K. C. PANT : I have ito doubt a liot if il

SHRI BHUPESH GUPTA: .....not by

ransacking the University and teachers' offices. I want a powerful movement here in Delhi by the students.

SHRI K. C. PANI: My hon'ble friend is perfectly entitled to his view. There is no questioning of that, He does not express them so frankly very often, but today be has. Ibe point I am making is that il is not a cjuestion of agitation. It is a question of method ol agitation. This is Ihe only point I am making.

Sir. we certainly have all understanding foi tit. student rommunity tis such. Ihe greatest problem before the student community is of employment today. And oni of thr important factors behind this problem is whal ts the quality of education thai they get which equips them io lace lite nnd to gel employment. There-hire, ne have io have in out educational institutions the kind of atmosphere which wil! enable litem to acquire this kind of (-duration and to enable people likt Prof. Dutt here nnd ibe Vice-Chancellor and others who tne in charge ol these Universities Io give them that kind of education. I his is the whole purpose ot railing them seats of learning. What ibe attitude ol ibe students should bi' in these seats of learning is the question at issue here.

Sir, I agree to il there the deeper mailers. There is also the question of what general problems affect tin student communis, and we have to find solutions to litem. Nobody ian brush these under the carpet. Hut still there is a way of expressing an opinion oi expressing one's discontent even, or carrying on an agitation even. I would like io say that these handful ol student-- who tne carrying on agitation in this wrong way are nol doing right; thes tire bringing a bad name to ibe student community. They ate disrupting ibe academii life, preventing the oiher students who want to study Irom studying. This is tlie Ioi al point that I want to bring before the House. I lulls appreciate Ibe anxiety of Ihe oiher students to carry on their -. Indies peacefully.

Sit. be objected to my using the word "vandal". When I was preparing the statemen! 1 bad doubts about the word mvself till it was pointed out to me that lii. University ol Delhi in its press release bas said this. I quote:

"For the second day in succession, a group of students attacked the offices of Delhi University and further extensively ged the offices oi the Viee-Chan-ielloi and the Pro-Vice-Chancellor. Since no polite force had been posted in tin premises, ihe '. indals had a free hand."

SHRI BHUPESH GUPTA: What is it that wut ate reading?

SI I KI k. C. PANT: Ibis is a pi ess release of the University ol Delhi.

SHR! BHUPESH GUP1A: I know, the Universin authorities ate (tilling the students vandals. I tim nol blaming von. I'm then you al-., i\cv<\ not call them so.

SHRI K. C. I' WI: "Having done their worst tn tbe offices, they moved to the residence of ihe \ice-Chancellor and would hate attacked it ioo if adequate police assistance had nol arrived there by thai time." So, ilu Vice-Chancellor and others, those persons who are in intimate contact with Ihe students, who ate their well-wishers, their guides and philosophers. who have nothing but Ibe good ol ihe students til iheii heart, having known the

[Shri K. C. Pant]

silnation, they have commented on it pub-lii l\ and the below have used certain expressions and I do not see why my friend should object to the Government using the expressions used by the University itself...

SHRr BHUPESH GUPTA : Yon should nol have used it.

SHRI K. C. PANI: On the larger questions student-teacher and parent-teacher relationships, these are important matters and 1 am sine that almost all Members of the House would be deeply interested in these questions. Luckily we have an eminent Education Minister nho lias heen an educationist himsell all his life. And I think he would be the best person to devote his mind to this problem with which he i- full) familiar. The honourable Member referred to the representation of the student community in all educational bodies. I tor one am not speaking on the polio in these matters. I agree with the principle. And tin- Gajendragadkar Committee also recommended il. f think the Government lias also accepted this recommendation ami is implementing it stage by stage. My friend said in all seriousness, aftei listening to im statement, that the solution dors not lie in what the Govern-menl did. I would like to ask him what choici the Government had in case the Students broke into tlie offices and violence was [lure. Should lhr\ nol see tliat the students go out of the office. Should they not try to restore order.- Should they not go to the University when called by the University? Should the) nol try to restore taw and order in the University? Should the; nol n\ io slop the burning of a milk van when the) find anybod) burning it? Whal is the Government or the police or the administration expected to do in this situation? \m deeper solution to deeper problems <an be found in their own lime licit how is either tlie administration Ol [lie police Io deal with ail emergenl and immediate situation like [his? He has asked me whelher ihe Governmen! has consulted anstudent in this mailer. I cannot sa) whether the Education Ministr) has done il or not. But tlie Vice-Chancellor i- certainly expected to be in dose touch with the students and I am certain tliat he knows the mind of

ins own students, he knows the problem, And we are told everybody not to interfere too much in the winking of the universities. We are told everyday that their independence should be strengthened, should be promoted, by tlie Government. And here is a case where the Vice-Chancellor and the Pro-Vice-Chancellor and others are certainl) entitled, if they feel I hat a certain action is called for, to ask the Gouiiitneiil and the Government is duty-bound to furnish whatever assistance it can.

SHRI LOKANATH MISRA (Orissa): Sii. [hen is hardly a day when we do nol see in lin newspapers that there is some sort of manifestation of students' discontent in ihe countiy, whether it is in Delhi or elsewhere. It appears as if it has hei ome already a law and order situation so far as ihe present Government arc concerned. 1 do not blame tlie students at all. I differ ver) much Irom the viewpoint held l>\ Mr. Bhupesh Gupta though I do not blame the students at all. I squarely pm ihe blame on some of the political parties in which, of course, mv part) is not included m all, because m\ party does nol believe in inciting -indents and . . .

SHRI A. G. KULKARNI: Why don't MHI see your left and right?

SHRI LOKANATH MISRA: .... taking advantage of their strength or their mobilisation. We have been all tlie time ad-\ising Ihe students not to get into polities and io keep away from the politics lill they pass oni of tlie colleges, finish their education. It is those parties which have taken advantage of the delicate minds of Ihe students and ultimately when there has been some upsurge somewhere, they loave ihe students in the lurch. This is whal Shri Bhupesh Gupta or CPM or even the ruling Congress friends do. There-lore, when ihose disturbances almost become a headache to the society, these leader- should squarely take the responsi !iilii\ Ioi them. They have been responsible and the) inusi now be held responsible for all the damage the) have done to sociely. They must realise al least now, even though late, that the) have done sufficienl damage to the student community and they should do it no more.

The Education Minister speaks so loudly day in and day out about change in the pattern of education. I am not an educationist. I am only a politician. I would like to be called only a politician because I do not know ABC of academic...

SHRI BHUPESH GUPTA: You have been a film star also

SHRI LOKANATH MISRA: All right. In addition to being a politician, I am a film star.

SHRI CHANDRA SHEKHAR: There is very little difference between a film star and a politician.

SHRI BHUPESH GUPTA: There is very great difference. As a film star he was very agreeable, but as a politician in the company of his friends he is very disagreeable.

SHRI LOKANATH MISRA: I was saying that the Education Minister is all the time talking about change in the pattern of education. Sir, we have come to an age of sin prises. These days you would see in the newspapers the Prime Minister writing to Dr. Shankar Dayal Sharma about the de-sirability of implementing prohibition. Therefore, some day we would or Shri Bhupesh Gupta or Shri Mahavir Tyagi would receive a letter from the Education Minister about the desirability of changing the pattern of education because responsibility for doing certain things which is that of the Government is now being shifted elsewhere. I do not know how this administration is being run. I was speaking of a letter from the Prime Minister written to Dr. Daval Sharma regarding implementation of prohibition. It should be the other way about. Dr. Shankar Dayal Sharma should have written to the Prime Minister saying that it is time that prohibition should be implemented severely.

SHRI BHUPESH GUPTA: That is very dangerous. If prohibition is severely implemented, Swatantra Party will not be in high spirits at all.

11-4 RSS/ND/72

SHRI LOKANATH MISRA: For the information of Shri Bhupesh Gupta, Swatantra Party does not depend either on the spirit of liquor or KGB or any other foreign agent like him.

SHRI BHUPESH GUPTA: Swatantra Party requires a badge to announce that it is CIA Agent.

SHRI LOKANATH MISRA: Ultimately you would put the responsibility on me Ior having eaten up all the time without doing justice io what I wanted to say. let me finish.

The Education Minister, instead of making wild remarks about change of education system, should himself introduce it. lie is in charge of Education Ministry. Who else would do it? Does he expect me to introduce changes in the education system? He has to do it himself. If he cannot do it, why talk from house tops about ihe change in the pattern of education? That is what really confuses the students. They hear all the time about the change of tlie pattern of education. When it comes to actual implementation, nothing is being done like Garibi Hatao. Therefore, what should be done is that the system should immediately be changed so that the students do not feel frustrated. About their future neither they nor their parents know anything.

When they discuss it with their parents or with their teachers, the parents and the teachers are as ignorant about the future of the students as the students themselves. Therefore, Sir, something should be done to assure them of a bright future after they pass out of their colleges or complete their education. Something should be assured to them in society for gainful employment. difference does it make if they go to jail while they are students or if they go to jail after they pass out of their colleges and become graduates? Does it make any difference at all? Therefore, Sir, that sense of responsibility is not introduced amongst the students by assuring them of a bright future. Now, Sir, all over India this is the problem. It is not a problem of Delhi State alone or of the Delhi University alone for which Dr. Dutt could be held responsible. It is

MISRA) (SHRI LOKANATH phenomenon everywhere. Therefore, want that a high-power committee should go into this problem. And, Sir, what are the problems now? Tlie problem ot the psychology of the students is there, the problem of their education is there and the problem of the social aspect of education is there and all these aspects should be gone into by a high-power committee and whatever finding or recommendation is made by this should he committee immediately implemented.

Now, Sir, when I was a student in my institution, we had something like a Court of Honour in our institution though it was a small one and some responsibility was entrusted to the students. I was the Chairman of that Court of Honour and any wrong doing by any student used to be referred to me and I had to deal with such cases along with the other Members of the Court and I started behaving properly and so also several other Judges of that Court and in turn the other boys also started behaving properly. Similarly, if different students are made the Chief of this Court, then some sort of responsibility is entrusted to them and they would start behaving properly. Therefore, Sir, this is one such suggestion which could be put into practice and the results found out.

Sir, I agree with Mr. Bhupesh Gupta on the question of representation. Sir, in one of the women's colleges—I saw in the newspapers—there was some disturbance because this was not honoured. But the authorities said that they were going to honour it and when the elections were held the representation was not given. Sir, this should not be done at the least in the educational institutions.

Sir, the last question that 1 would like to ask Mr. Pant is this: He said that a student was driving the bus and in that process of driving he struck against a tonga and killed one lady...

AN HON. MEMBER: Two women.

SHRI LOKANATH MISRA: He said 'one woman' and you are saying 'two'. Now let us depend upon him. Even if it is one, Sir, it is serious enough.

Sir, I want to know whether the Home Ministry does not have a flying squad in Delhi at all. If anybody came to know that there had been some kind of wrong doing against law, then why did not flying squad follow that particular bus and catch it on the way? Why did they take so much of time because of which the mischief had occurred? Sir, the police did not do their job well. I would like to know about this.

SHRI K. C. PANT: Sir, as far as his last question is concerned—it is a' pointed question about this incident—as far as I know, the students did not wait after the collision in the bus to be arrested or to be apprehended. They ran away and I do not think that there was anybody there till the police arrived.....

SHRI LOKANATH MISRA: When the students took the bus out of the University premises, why did not the police chase them awa\?

SHRI K. C. PANT: That is another question that he has put now. But, Sir, I may tell him this and I may tell my hon. friend, Shri Bhupesh Gupta, also this that these incidents of bus hijacking have been taking place for some time now and a number of buses have been hijacked and in all these cases attempt has been made by the administration to talk to the students, to try to understand their difficulics. Sometimes there have been transport difficulties and we have made no attempt to treat it as a purely law and order problem, but we have tried to deal first with it as a problem of lack of communication or have tried to make them understand the difficulties or tried to win their cooperation.

Again I say that this is not the bulk of students who are involved in it, but only a few....

SHRI LOKANATH MISRA: I quite appreciate what he says. But, Sir, even if it is one student who is committing a crime, should not the police try to stop it?...

MR. DEPUTY CHAIRMAN: Let him complete the answer.

SHRI K. C. PANT: I am giving you an honest answer. I am not trying to be clever about it. The lact of the matter is tliat we have tried to deal nith this problem in a way in which we can win over the understanding of tlie students and make them realise that the public al large is suffering. other students are suffering and that all bus travellers are suffering by their action of hijacking, and, therefore, it is wrong. We have not taken it as a merely law and order issue. But it has been growing and it has grown in dimensions, and the House should guide me as to hon we should deal with this problem. We have tried to deal with it witli great restraint, I must say, and I think the House would appreciate that restraint. I think the student community has a duty to put pressure on these small groups of students who are indulging in such activities and who are thereby causing discomfort to the whole public of Delhi and io a laige body of student and academicians. I think the pressure sbould come from them. I think ihe pressure should come from the Members of this House and leaders of public opinion, so that they feel the pressure and this kind of thing is discontinued. Otherwise, cer-tainly, the law and order agencies can start functioning immediately and it will lead to scuffles which will lead to lathi-charge and so on. ff we get a clear guidance from the House, the administration will not be found wanting. Even without that guidance, the administration will

Sir, the other questions are again gene ral questions related to the question of Education. I would not like personally to deal with this matter of students in a partisan spirit or in a political manner. 1 think students are too precious a com munity, on which depends the future of the country, and we have to see that while understanding their problemsand employment does cause anxiety to the students, it does cause anxiety to the un employed—the way to solve these prob lems is not by burning buses or by in dulging in that kind of vendalism. This is the only point. While showing maximum understanding, we should sometimes be fair to see that the students are enabled to get the kind of education which

will qualify them to get the best in life and to enable them to achieve what they are capable of. This is the purpose of education, and the administration and the public life of this country must help achieving this objective.

Sir, so far as the suggestion to have another committee is concerned, with all respect. I would beg of the hon. Member io see to the number of tlie Committees which have gone into the problem of education, the number of commissions which have: gone into the problem of education...

SHRI M. RUTHNASWAMY (Tamil Nadu): But this student violence is a recent phenomenon...

SHRI K. C. PANT: My hon. friend spoke of a very wide term of reference psychology, economy, sociology, etc., etc. I suggested that this problem has been gone into at various levels and by various committees and commissions. But I can certainly pass on his suggestion to my colleague sitting by my side who is really to deal with it.

SHRI LAL K. ADVANI (Delhi): Sir, there is no doubt that the situation in the University campus is extremely unfortunate. Yesterday, the hon. Minister was pleading with this House that when this House discussed any matter of police excesses it should not merely condemn those excesses without going into the causes that led to that action. While I entirely share his view- that vendalism and violence of any kind deserves to be unreservedly condemned-and I do not equivocate the point as my colleage Mr. Bhupesh Gupta might be doing—I do feel that this particular statement ought to have been much more comprehensive than merely referring to the ransacking of the Chief Executive Councillor's office or of the Vice-Chancellor's office.

After all, why did this happen, what were the causes that led to this question of development which is unfortunate? He is entirely right when he says that the students community as such does not indulge in such things. It does not approve of them. It is only a small handful of people, small handful of students who indulge in it and because of that the entire community becomes tarnished. The background of the hole thing is important and

(SHRI LAL K. ADVANI) I would like to know from him specifically about the background oE the whole agitation or the present crisis.

My humble submission is that the immediate cause of the present crisis in the Delhi University is the complete breakdown of faith of the student community that their grievances can be redressed by This is constitutional means. the immediate cause. I have before me three specific cases. Among them, six demands made by the Delhi University Students' Union also figure. Sir, the first one on the list is the question of IOI pre-medical students who have secured first division and who have still not been able to get admission to any medical college in Delhi. Now, had that been only that I could have understood the limitations of Government, after all there limited seats in the college and if 161 students cannot get admission, it is a problem far more wide that concerns tlie whole country in the pattern of education as such. But in this particular case, perhaps the House may not be aware that three important dignitaries associated the whole case, namely the Union Health Minister, tlie Vice-Chancellor and the Chief Executive Councillor of Delhi, all the three, have given categoric assurance in writing that these IOI students would be accomodated by opening a second shift at the Maulana Azad Medical College. I have before me the complete correspondence that was gone into and I have gone into it tho-rougly. On August 24, representatives of the Delhi Parents' representing Association these 161 medical students firsl divi-sionerscalled upon the Union Health Minister, discussed with him at length the whole problem and the Union Minister assured them tliat he was going to see tliat a second shift was started and that these 161 students were accommodated provided, he put a proviso, his statement was categoric and the proviso was there—the Delhi University agreed to it and the Delhi Administration agreed to it. I quote from 1972 signed by the dated 25th August, Shri V.S. Talwar, Deputy Secretary, Ministry of Health and Family Planning which says:

"I am directed to say that the Minister indicator during the discussions that he agreed in principle to a second shift at

the Maulana Azad Medical College. However, the Academic Council of the Delhi University would first have to clear it Irom the point of view of feasibility and I lie Deihi .Administration from the point ol view of administrative practicability."

These are Ihe only two provisos and later im I lime the letters even from the Chief Executive Councillor and the Vice-Chancellor saving categorically that they have no objection and that they have communicated io Ihe Health Ministry that this could be done. And suddenly later on, perhaps on the 9th September they received a communication from the Health Ministry saving that this cannot be done. I think this is the kind of happening that triggers off discontent and the very unpleasant happenings.

Similar is the case of the Delhi Engi neering College which has practically been closed Ioi ihe last 8 months and their de mand is simple. Their demand is that teachers who are serving in the Delhi Engineering College should be treated at par with the teachers in the Government of India's HT oi the Delhi University. Ibis Delhi Engineering College is run by the Delhi Administration, it is not di rectly under the University of Delhi even though it is affiliated to the University of Delhi and now their demand is that their pay-scale should be at par with the Delhi University. The Delhi Engineering-

College and the Delhi College of Arts—both the colleges are sick institutions in respect of whiich the students have been agitating, the teachers have been agitating. Thev should he taken over by the Delhi University and the surprising part of it is, I think my colleague. Mr. Pro-Vice Chancellor, would bear me out, that the Delhi University has no objection to it.

Il is only the Administration or the Government of India that is standing in tile way and therefore they have been agitating, trying Lo discuss, trying to plead with Ihe authorities. The Delhi College of Arts has been closed for a long time now, ior more than a year or so. This kind of situation is bound to lead to discontent. When ihe Delhi Engineerinc;

169

College students went to the Chief Executive Councillor I wish he had seen them, be had spoken to them. What happened after that is no doubt reprehensible, especi al! v entering into the office and ransacking it and destroying property. It is certainly vandalism and I have no objection to the law taking its course in that respect. But the three main demands are these, hi respect of the Medical College

Divisioners-of 161 First whom

it is now being said as if in a gratuitous manner that 25 tan be accomodated—need admission. Then there is the question of the Delhi Engineering College and the Delhi College of Arts. These are the three main issues whiich ought Io be solved and I would like to know what is the Government's stand on these.

I also notice that a demand is there that ihe siiulints should be allowed Io participate in decision-making process of the University. I think this is already agreed to in principle. This was agreed to in principle when Dr. K. N. Raj was the Vice-Chancellor. But even after this the whole thing has been lingering through a process of drift. And the students have come to believe that on any issue if there is drift the only way to halt that drift is to take recourse to agitation and when once the) lake recourse to agitation some elements do creep in who try to channellise that agitation into a not very peaceful channel and incidents of the present type happen. Therefore my humble submission to the Government would be that in respect of these four demands—the other two demands relate to the release of the arrested students and withdrawal of cases against students; these are demands which have much to do with the agitation and the overall manner in which the Government deals with the agitation but the other four demands are really academic demands and are not agitational demands—then-should be no need for agitation and those demands should be accepted without compelling the students to take recourse to agitation. I would like to know where the Government stands on these

SHRI K. C. PANT: Sir, I am glad that my hon. friend has been unequivocal in condemning violence and vandalism and

has said that the law should take its course in such cases. He has given us certain insures of ihe kind of problems which are in the background according to him of this agitation. Now I would first like to submit that when he says that the immediate cause is a complete breakdown of faith that the University will tackle the grievances ol ihe students, I would request him to (onsider whether that is justified. Without going into all the details I would like to submit that Ihe University the Administration and the Government are all involved in the process and none of them is entirety a free agent. Even the Government has to operate within certain constraints of finance, -cats available and so on. Therefore while one can fully understand the desire of the First Division pre-Medical students and their indignation at their not getling seats, we have also to understand that there may be physical constraints and limitations which do not allow certain things to happen. There can certainly be no Iwo opinion on the desirability of these things but tlie point is when certain demands are made, when certain requests are made, when students feel in a certain way, with all the sympathy in the world sometimes il may not be possible to accommodate them fully. Still the attempt 1-00 P.M.

should be to meet every legitimate demand of ihe students. I have no doubt about it. Sometimes physical constraints may come in ihe way. In these circumstances, unless iherc is understanding, it may trigger off into agitations and it may take a different turn which none of us likes. That way I think all of us have to be helpful in seeing that there is the maximum amount of understanding. Now. Sir, even according to the demands, which my hon, friend has mentioned, 1 do not see how there can be any complaint, even according to him, by ihe students against the University. He said that he had some discussion with the Union Health Minister.

SHRI LAL K. ADVANI : Yes, I was (here. I would like to make it clear that I think that tin Government of India and the Delhi administration are more responsible for the crisis than the University. I Ii.IM' mentioned that.

SHRI K. C. PANT: Therefore, I say tliat the ransacking of the V-C's office and

[Shri K. C. Pant] the Pro-V-C's office is even more reprehensible.

SHRI LAI. K. ADVANI: They ransacked even the Chief Executive Councillor's office.

SHRI K. C. PANT: Even granted there is something, I just fail to understand it and I would not justify it on the giound of this grievance.

SHR1 LAL K.. ADVANI : Nor do I.

SHRI K. C. PANT: Now, so far as his conversation with ihe Union Health Minister is concerned. I am not in a position to say exactly what it was and what the letter was, but I did take the precaution of consulting my colleague, the Education Minister, because I thought these problems might come up. 1 did not talk to the Health Minister, hut I belie»e this has been aired in the House and he has told the House about il. I presume.

SHRI LAL K. ADVANI : If I may interrupt.

SHRI K. C. PANT: Has Ihe subject been discussed?

SHRI LAL K. ADVANI: If I may expl-ain the problem arose because of the assurance given. If the assurance had not been given, Il would not have arisen.

SHRI K. C. PANI': I only want to know whether the Union Home Minister has explained the whole position.

SHRI LAL K.. ADVANI: I am not aware.

SHRI K. C. PANI: T will certainly convey to him tliat this matter came up. I came to know about it because there was some Dharna in front of his house.

SHRI LAL K. ADVANI: It is after that.

SHRI K. C. PANT: In that context a law and order situation arose. At one stage I did meet him and he assured me that ho was Mung all over the country io find admission for these boys. He found admission for a large number of boys and he was doing his best to find admission for the others. This is what I recall, but this was sonic months ago.

Regarding the Delhi College of Arts I understand that their main demand was that it should be affiliated to the Delhi University for the purpose of recognition of lheir degrees and I believe that has agreed io.

SH KI LAL k. ADVANI: Takeover has not heen agreed to.

SHRI K. C. PANT: Takeover may not have been agreed fo. but I believe earlier their main demand was for affiliation. Now that it has heen agreed to, something else has <ome up and that is under discussion. If new demands come up. naturally there has io he ;i continuing dialogue and discussion. Ways and methods have to be found m give an answer. Similarly, about the Delhi Engineering College. I believe ihat the Education Ministry is examining this question. I believe they have also had discussions with the Delhi administra-tion. The Delhi administration has sent up some proposals and it is approaching the Finance Ministry. It i< in the final si ages.

श्री जगदम्बी प्रसाद यादव (बिहार): आप श्रीमन् इस को भी देख लीजिए क्यों कि ला एड ग्रार्डर का सवाल पैदा होते ही मामला ग्राप के पास चला आता है।

श्री के० सी० पन्त: इस तरह से तो सभी कुछ मझे देखना पडेगा।

SHRI LAL K. ADVANI: The Delhi administration had recomineded those caves way back in 1969. The issue is that the mailer has been lingering on for three years.

SHRI K. C. PANT: Many factors are there. The Pay Commission is there. There is the question whether there should be parallelism between colleges and the Central universities or whether there should be a difference in the case of Delhi. All these are not matters which can be brushed aside very lightly. Therefore, these matters do sometimes take time, but il is not for delaying the matter that it has been delayed. It is because certain issues are involved. Sir, I have already referred in the students' participation.

importance

श्री महाबीर त्यागी (उत्तर प्रदेश): श्रीमन, मैं ग्रपनी पार्टी की तरफ से ग्रौर दूसरी पार्टियों की तरफ से भी उम्मीद करता हं कि जहां तक लॉ एंड ब्रार्डर का ताल्लुक है उसमें श्रपोजीशन या जो पार्टी पावर में है, उस का कोई सवाल नहीं है, सारी पार्टियां यनेनीमस हैं कि हिन्दस्तान के ग्रन्दर ला एण्ड ग्रार्डर कायम रहनी चाहिए, शान्ति से काम होना चाहिए क्योंकि श्रगर हम ऐसा विश्वास न करें तो डमोकेसी एक दिन नहीं ठहर सकती। इसलिए इस मामले में तो कोई शक नहीं है एक-एक पार्टी और एक-एक मैम्बर पार्लियामेंट गवर्नमेंट के साथ सहयोग देगा ग्रीर देने को तैयार है, लॉ एण्ड ग्रार्डर को कायम रखने के बास्ते। परन्तु मणिकल यह है कि गवर्नमेंट रिसेप्टिव नहीं है, गवर्नमेंट वेलकम नहीं करती कोग्रापरेशन को। जब कहीं बलवा होता है, झगड़ा होता है तो गवर्नमेंट ग्रपनी इज्जत बचाने के लिए कहती है कि विरोधी दल बाले लोगों ने झगडा कराया, सी० ग्राई० ए० वाले करारहे हैं और विरोधी दल भी उनके साथ हैं। तो जब ग्रापका यह खयाल है तो सहयोग कसे मांगेंगे? सहयोग के माने ये हैं कि श्रापका कम से कम इन बातों में तो विश्वास हो--ग्रापका विरोध जिन बातों में है वह तो विरोध है किन्त ग्रापका देश के साथ तो विरोध नहीं हैं कि लॉ एण्ड आईर में सारी पार्टियां सहयोग देने को तबार हैं।

श्री जगदम्बी प्रसाद यादव: इनकी जो मिनिस्टी है वह सहयोग नही देगी. तो क्या करेंगे?

श्री महाबीर त्यागी: वहत से सदस्यों ने मींग रखी कि विधार्थियों की मांगें पुरी होनी चाहिएं। लेकिन कोई भी

मांग बस के जलाने से या धाग लगाने से पुरी नहीं हो सकती। ग्राग लगाने से मांग को पुरा करना गलत है। उस मांग को ग्राग लगाने से पहले ही पूरा कर देना चाहिए। लेकिन ग्राज यहां बहस करना इसके माने ये हैं कि हम यह समझते हैं कि बस को जलाने की बात इसलिए जस्टिफाइड है कि उनकी फलानी मांग पूरी नहीं की। मैं इसके साथ सहमत नहीं हं। चाहे कोई मांग हो, वायलेंस करना किसी भी रूप से जस्टिफाइ नहीं हो सकता। लेकिन गवर्नमेंट से मैं यह कहना चाहता हं कि वह क्या कर रही है? गवर्नमेंट का काम भ्राजकल यह है कि जब भ्राग लग गई, बैंक लुट गया, डकैतियां पड़ गई तो जवाब दिया जाएगा कि हम तहकीकात कर रहे है, कमेटी मुकर्रर कर दी है। यह गवर्नमेंट के ऊपर सेंसर है वायलेंस का होना क्योंकि गवर्नमेंट का काम यह है कि उसकी इंटेलिजेंस क्या कर रही है, वह देखें। क्यों नहीं हिन्दस्तान के ग्रन्दर इंटेलिजेंस का संगठन ऐसे किया गया कि झगड़ा होने से पहले सब कुछ मालूम हो जाए कि क्या हो रहा है। अगर आप यह नहीं करते तो ग्रापकी गवर्नमेंट नहीं चल सकती। ग्रगर वायलेंस की लड़ाई फैल गई तो बहुत जल्दी आपको डुबना पड़ेगा और कोई भी पार्टी गवर्नमेंट नहीं बना सकेगी, क्योंकि डमोकेसी की हत्या हो जाएगी।

मै देख रहा हं कि जगह जगह हि-न्द्स्तान भर के कोने कोने में, ग्रसम, बगाल, दिल्ली, मद्रास, सब के सब जगहों में स्ट्डेंट्स में म्रान्दोलन हो रहा है किसी न किसी बात पर। स्राखिर इनका ग्राधार क्या है? कोई न कोई तो है जो ग्राज हिन्द्स्तान की पद्धति को, भारतवर्ष की डेमोक्रसी को खत्म

# (श्री महाबीर त्यागी)

करने के लिए कोई कंसिपिरेसी कर रहा है और जगह जगह-लोगों को भडकाया जा रहा है। क्यावजह है कि एक सा ही एक्शन सब जगह हो रहा है, वह किसलिए हो रहा है? लेकिन ये चीजें श्रापके यहां नहीं श्रा सकतीं, क्योंकि ग्रापकी इंटेलिजस फेल हो गई है। ग्रगर ग्राप इंटेलिजेंस नहीं चला सकते तो ग्राप देश के साथ श्रन्याय कर रहे हैं। यह वायलेंस गवर्नमेंट के ऊपर सेंसर है। क्यों नहीं गवर्नभेंट को मालम हम्रा कि विद्यार्थियों में ऐसी चर्चा चल रही है। क्या गवर्नमेंट को मालुम नहीं है जितनी भी विदेशी एजेन्सियां हैं, जो हिन्दस्तान में दो-दो ग्रौर चार-चार सौ रुपये तनख्वाह दे रही हैं, गवर्नमेंट ने उनको रोका? श्रगर यह गवर्नमेंट हिजडेपन के साथ बैठेगी, निनकामपुम की तरह से बैठेगी तो यह हिन्द्स्तान में काम नहीं कर सकती। यह वायलेंस ग्रापके ऊपर सेंसर है। इसका जवाब देना तहकीकात कर रहे हैं कोई बात नहीं। जो बात हो गई वह हो गई। उसके बाद गोलियां चलाने से, पुलिस के लाठी चार्ज करने से, जस्टीफिकेशन कुछ होता नहीं है, हालांकि जब वायलेंस होगा तो पुलिस को लाजमी तौर पर लाठी चार्ज करना पड़ेगा. लाठी चलानी पड़ेगी, उसे रोक नहीं सकते, यह गवर्नमेंट है तो उसके पास पुलिस इसी काम के लिए है कि जो जुर्म करता है उसको गिरफतार किया जाय, सजा दी जाय, दंड दिया जाय, कोई उसमें वेजा वात नहीं है, लेकिन गवर्नमेंट का काम ऐसा होना चाहिये, जिसमें कि जुर्म का मौका न ग्रावे। गोली चलाने से हत्या हई, मैंने माना कि बाज मर्तवा गोली चलाने से हत्या होती है, लेकिन जो हत्या हुई उसका दोप गवर्नमेंट पर इसलिये होगा कि उसका मौका क्यों ग्राया, उससे पहले ही सरकार ने क्यों नहीं उसको रोकने का इंतजाम किया। यह जितनी जिम्मेदारी है गवर्नमेंट पर है। मैं मिनिस्टर साहब से जानना चाहता हूं कि होम मिनिस्ट्री का इन्टेलिऐंस डिपा-टेमेंट ठीक काम नहीं कर रहा है, उसके वास्ते कोई इंतजाम ग्राप करेंगे या नहीं।

दूसरी बात यह है कि विद्यार्थियों के वीच में गवर्नमेंट का भी फर्ज है और दूसरी पार्टियों का भी फर्ज है कि उनको सम्हाले और उनको ठीक रास्ते पर चलाने के लिए उनका प्रोत्साहन बढ़ाया जाय, उनकी मांगों को भी देखा जाय। लेकिन जब तक इन्टेलिजेंस का सेक्शन नहीं है, तब तक कोई काम नहीं हो सकता और यह गवर्नमेंट के ऊपर एक सेंसर है।

क्षी के० सी० पन्त: उपसभापित जी, जो बातें त्यागी जी ने कहीं उनसे, बहुत सी बातों से, मैं सहमत हूं ही, मैंने पहले ही कह दिया है ग्रीर मैंने यह भी पहले ही कह दिया है कि यह पोलि-टकल मसला नहीं है, इसको हमको नान-पार्टीजन तरीके से देखना चाहिये।

जहां तक इन्टेलिजेंस का प्रश्न है तो कोशिश तो हमारी यही होती है कि इन्टेलिजेंस मशीनरी ग्रच्छी चले और हमेशा उसे रिब्यू किया जाता है कि देश में जो कुछ जहां हो रहा है उसके बारे में समय पर सूचना देश को मिल जाय।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन् हम सब लोगों की सहानुभूति पन्त जी के साथ है कि उन्हें भारत सरकार के शिक्षा विभाग के निक-म्योपन और अयोग्यता के कारण जो कुछ हो रहा है, उसकी कठिनाई का मकाबिला करना पड रहा है । यह दिल्ली यनिवर्सिटी का मामला ही नहीं है यह परे देश में हो रहा है और इसके पीछे जो चीजे हैं उन्हें भी पन्त जी अपना स्वीकार कर रहे है । अभी फिर ग्रपनी सरकारी भाषा में त्यागी जी ने बोल दिया कि विदेश के लोग यह सब करा रहे हैं ग्रीर विद्यार्थियों को दो सौ चार सौ रुपये तनस्वाहें मिल रही हैं। यह वात साफ है कि ग्रगर विद्यार्थियों में सामान्य तौर पर ग्रसंतोष न हो तो दो चार या दस विदेशों के तनस्वाहदार लोग भी हैं वह इस तरह का हंगामा न कर सकेंगे और अगर कोशिश करेंगे तो कामयाब नहीं हो सकेंगे। इसके पीछे कारण केवल दो ही हैं कि पच्चीस साल की ग्राजादी के बाद भी हमने अपने देश की शिक्षा प्रणाली में कोई परिवर्तन नहीं किया है और जो लाखों विद्यार्थी यनिवर्सिटी, कालेज, इंजीनियरिंग कालेज में पढ़ रहे हैं उनके सामने कोई भविष्य नहीं है। ये दो मख्य कारण हैं जो उन्हें उद्देशित करते हैं लेकिन, श्रीमन, इसके साथ-साथ युनिवर्सिटी ग्रीर कालेज की जो व्यवस्था है ग्रौर जिनके हाथ में व्यवस्था है ये दोनों कारण भी हैं। मैं एक उदाहरण देना चाहता हं कि काशी विश्वविद्यालय में जिस समय ग्राचार्य नरेन्द्र देव जी वाइस-चांसलर थे उस समय पंडित गोविन्द मालवीय ने पर्दे की ग्राड से यह साजिश की श्राचार्य जी यहां से हट कि जायं तो मैं वाइस-चांसलर हो जाऊं ग्रीर उन्होंने दो चार विद्यार्थियों से मीटिंग करा कर इस तरह की स्नावाज उठाई। स्नाचार्य जी के कान में बात गई, ग्राचार्य जी ने तुरंत इस्तीफा भेज दिया। नतीजा यह हम्रा कि दूसरे दिन, दिन निकलने के पहले ही विश्वविद्यालय के पांच. छ: 12-4RSS/ND/72

हजार विद्यार्थी और पांच छ.: प्राध्यापक ग्राचार्य जी के बंगले पर हाजिर हये यह कहने के लिए कि हम ग्रापको यहां से जाने नहीं देंगे। ग्राज फ़िजा ठीक इसके विपरीत है। मैं किसी व्यक्ति के बारे में नहीं कहना चाहता श्रीर न किसी विश्वविद्यालय के बारे में कहना हं, लेकिन पूरे देश के विश्वविद्यालयों के बारे में कहता हूं कि वहां वाइस-चांसलर, प्रो वाइस-चांसलर ग्रौर प्राध्यापक किस ढंग के लोग नियक्त हो रहे हैं। श्रीमन, शिक्षा संस्थाग्री में, विश्वविद्यालयों में शांति बनाए रखने की जिम्मेदारी उनकी भी है उन्हीं की प्रमुख जिम्मेदारी है, परन्तू जहां तक ग्रपना लाभ उठाने का प्रश्न है, उनकी तनस्वाहें 3,000-3,500 रू० तक बढ़ी हैं, बगंले हैं, सारी सुविधाएं हैं ग्रौर ऐट दि कास्ट ग्राफ युनिवर्सिटी, साल में सात-ग्राठ ग्रपने फारेन ट्रअसं भी बन जाते हैं। ये सारी सुविधाएं ग्रपने लिए प्राप्त करते हैं, लेकिन वे ग्रपनी सुविधाओं के साथ यह नहीं समझते हैं कि विश्वविद्यालय के अंदर शांति वनाए रखने की भी उनकी जि-म्मेदारी है। ग्राचार्य नरेन्द्र देव को मैंने देखा, जिस समय वे लखनऊ यनिवर्सिटी के वाइस-चांसलर थे, ग्रपने दफतर से निकलते थे तो सारे होस्टल्स में घुमते हए, सारे विद्यार्थियों से सम्पर्क स्थापित करते हए, उनकी कठिनाइयां क्या-क्या हैं सुनते हुए ग्रौर तब सात-ग्राठ बजे रात घर पहुंचते थे। ग्राज विद्यार्थियों का जुलस निकल रहा है या कोई मीटिंग कर रहा है, बाइस-चांसलर, वाइस-चांसलर हिम्मत नहीं करता विद्यार्थियों को फैस करे। पहला काम फेस करें। होता हे वह यदि विश्वविद्यालय में कोई स्रादोलन गुरू होता है तो यह बाइस-चांसलर (श्री नागेश्वर प्रसाद शाही) ग्रौर प्रो वाडस-चांसलर की ड्यूटी है, वह स्वयं उनको फेस करे...

श्री नवल किशोर (उत्तर प्रदेश): श्रापकी मन्शा है कि वे पिट जाएं।

श्री नागेश्वर प्रसाद शाही: नवल किशोर जी. ग्राप तो ग्रपनी भाषा में समझते हैं। उनकी कोई जिम्मेदारी नहीं है? क्यों पिट जाएं? क्या ग्राप सारे विद्या-थियों को गुण्डा समझते हैं। सारे गुण्डे नहीं हैं, हजार में दो चार ऐसे हों, लेकिन अधिकांश में वे नेक हैं और वे पढ़ना चाहते हैं। तो ग्राज जो उनके सांदोलन करने के कारण हैं. उनको वाइस-चांसलर फेस नहीं करना चाहते। ब्रिटेन के विश्ववि-द्यालयों में यह सिस्टम है कि सीनियर स्टडेन्ट्स का ग्रीर प्रोफेसर्स का ग्रप होता है जो यनिवर्सिटी में पुलिस का काम करते हैं, शांति बनाए रखने का काम करते हैं। ग्रगर कहीं किसी तरह का श्रांदोलन करने की बात है तो वे पहले वहां पहुंचते हैं और वहां शांति स्थापित करते हैं। यहां पर बाइस-चान्सलर श्रीर प्रो वाइस-चान्सलर का कोई मामला हुन्ना कि टेलीफोन किया पुलिस को, साधारण बात हुई टेलीफोन किया पुलिस को। हां, अगर कहीं वे आग लगाते हों या जिस तरह की घटना दिल्ली युनिवर्सिटी में हुई कि विद्यार्थी पैसेन्जर बस को खुद चला कर ले गए और एक ग्रौर एक तांगे से उसको लड़ा दिया, तो ऐसी ग्रवस्था में पुलिस को बलाने की व्यवस्था होनी चाहिए, लेकिन हर श्रवस्था में पुलिस को बुलाने की व्यवस्था नहीं होनी चाहिए।

मैं गृह मंत्री जी से निवेदन करूंगा, क्या कोई इस तरह का नियम वे बनाएंगे कि किस ग्रवस्था में शिक्षा संस्थाग्रों में पुलिस भेजी जाए। ग्रगर वे ग्रपनी जिम्मेदारी स्वयं निर्वाह नहीं करते, वे स्वयं कुछ वादा करने हैं ग्रौर उसको पुरा नहीं करते हैं और उनकी अयोग्यता के कारण ग्रांदोलन होता है तो उन हालात में पुलिस का दौड़ कर जाना ग्रीर विद्यार्थियों के सर तोडना जायज नहीं है। अगर विद्यार्थियों में असतीष है और जायज असंतोष है, तो उन्हें उसे व्यक्त करने का ग्रधिकार है, ग्रांदोलन करने का अधिकार है। अगर आप पुलिस भेज कर उनका सर तुडवाएंगे तो ग्राप उसका मजा पाएंगे। इसलिए मैं ग्रापसे जानना चाहुंगा: क्या ग्राप इस तरह की कोई कमेटी बना कर इस बारे में कोई रिपोर्ट लेंगे और कोई निण्चय करेंगे कि किन परिस्थितियों में ग्रीर कौन से हालात पैदा होने के बाद शिक्षा संस्थायों में पुलिस भेजी जाए?

श्री के० सी पन्त: उपसभापित जी, एजुकेशन मिनिस्ट्री से सम्बन्धित बहुत से सवाल ग्रापने कहे, उनको कुछ बुरा भला कहा श्रीर मेरी राय में गलत कहा, लेकिन मैं इस लम्बी बहस में नहीं पड़ता हूं। शिक्षा का विषय राज्य का विषय है, केन्द्र का विषय नहीं है श्रीर इसलिए भारत सरकार का सम्बन्ध होते हुए भी उसकी एक सीमा है श्रीर उसका उल्लंघन करने पर माननीय सदस्य ही सब से पहले उठ कर हम से कहेंगे कि ग्रापने इस सीमा का उल्लंघन क्यों किया?

श्री नागेश्वर प्रसाद शाही : शिक्षा प्रणाली की बात है।

श्री के० सी० पन्त: शिक्षा का नियं-त्रण ग्रीर व्यवस्था का प्रश्न इससे जुड़ा हुग्रा है श्रीर इसमें जिम्मेदारी कुछ राज्य सरकारों की है ग्रीर कुछ केन्द्र की है ग्रीर इस चीज को समझे विना पूरी जिम्मेदारी केन्द्र पर डालना, यह सही नहीं है। मैं यह नहीं कहता कि शिक्षा प्रणाली में परिवर्त्तन नहीं होना चाहिये, लेकिन इस चीज को करने से पहले राज्य सरकारों की सहमति भी चाहिये धौर यह प्रश्न केवल केन्द्रीय सरकार का ही नहीं है।

जहां तक वाइस-चान्सलर का सवाल है. ग्रापने कहा उनको ग्रच्छी वाह मिलती है और सुविधाएं मिलती हैं। उपसभापति जी, हमारे देश में रोज यह सवाल उठता है कि जो अध्या-पक हैं, जो मास्टर हैं या शिक्षा से सम्बन्धित जो लोग है, जो शिक्षा देते है, उनको सुविधाएं काफी नहीं मिलती है। (Interruption) आपने दसरी बात भी कही और मैं समझता हं कि वाइस-चान्सलर ग्रच्छे लोग होने चाहिये। जो हमारे समाज में उपयक्त और सबसे ग्रच्छे लोग हैं, उन्हें ग्राकपित करना चाहिये कि वे शिक्षा सिस्टम में आयें श्रीर वाइस-चात्सलर वनें। श्रगर श्रन्छे लोग ग्रायेंगे ग्रीर ग्राप उन्हें सुविधाएं देंगे, तो मैं इसमें कोई गलत बात नहीं समझता है।

वाहसचान्सलर ग्रीर प्रो-वाइस-चान्स-लर ने बहुत दिनों से स्थिति का मुका-बिला किया और मैं उनसे इस बारे में सर्जार्क में रहा है। मैं जानता है कि कितनी दिवकत का सामना उन्होंने किया। एक दफा तो लडके उनके कमरे में घस आये और दोनों के बीच में काफी गरमा गरमी हुई और इस पर भी उन्होंने पुलिस को नहीं बलाया। यह कहना कि वाइस-चान्सलर श्राये दिन पुलिस की बला लेते हैं, गलत बात है। पहिले इस तरह का हंगामा दिल्ली युनिर्वासटी में नहीं होता था। जहां तक मझे मालम है, यह पहिला अवसर है, जब दिल्ली युनिवर्सिटी में पुलिस गई। पुलिस स्वत: नहीं गई, जब पुलिस को बुलाया गया तब वह गई। जो कुछ मैंने ग्रंपने वक्तव्य में पड़ा ग्रीर कहा, उसको सुन कर कोई भी नहीं कह सकता है कि स्थिति बिगड़ जाती, ग्रंगर पुलिस वहां पर नहीं जाती। इस बात को ध्यान में रखते हुए . . . क्षी नबल किशोर: ग्रापकी पुलिस देर से गई।

क्षी कें सी० पन्त : इस चीज को शाही जी नहीं मानेंगे। ग्राप शाही जी के सामने यह बात रखिये। (Interruption) फिर आपने एजीटेशन के अधिकार को इस बात के साथ जोड़ दिया है। मैंने पहिले भी कहा और त्यागी जी ने भी कहा कि ग्रगर कोई मांग है, तो उसको पूरा करने के लिए पूरी कोशिश होनी चाहिये। एजीटेशन करने का जो जायज अधिकार है वह तो सब को है श्रीर हर एक हिन्दस्तानी को है, लेकिन ग्रगर एजीटेशन का यह रूप हो, हिसा-त्मक रूप हो, उसके खिलाफ आप अगर कुछ नहीं कहेंगे। तो वे लड़के जिनकी ग्राप के अपर धास्था है, वे गलत रास्ते पर जा सकते हैं। इसलिए मैं समझता हैं कि यह राजनैतिक नेताओं का कर्त्तव्य है कि उन्हें गलत ग्रीर सही रास्ते के बीच मतभेद करना सिखलायें।

DR. VIDYA PRAKASH DUTT (Nominated): Mr. Deputy Chairman, I want to the Minister one or two questions. I also wanted to say one or two points about something that has been said here by honourable Members. I should like to

parate the larger question from the short-range question. Su far as Ihe short-term questions are concerned as to actually what happened in the Delhi University in the last, lew days, I should like to submit that firstly it is not correct to say that certain demands were not being even looked into, that the students were not being even listened to, that there was no machinery or tliat theic was a total breakdown of the | machinery, ol communication between live

[Dr. Vidya Prakash Dutt]

students and the University authorities and the teachers, and so on and so forth. And the second question thai has heen raised is: When there is absolutely no response to the students' demand lor represen what else should tation. students do? I should first like to say just a few words on this short-term question before I say something on the long-range question and before I raise my question with the Minister. First oi all, tlie Delhi University had appointed a committee of students and teachers to go into the whole question of representation of students at all levels of the administration of the Uni versity.

Halt the membership ot this committee consists of students, and this Committee was supposed to meet that very afternoon at 4 or 5 P.M. Therefore it was not as if the channels ol communication were nol available. Unfortunately my esteemed friend, Shri Bhupesh Gupta, whom I respect greatly, said: "What can the students do when they do not find the Vice Chancellor and when the Pro-Vice-Chancellor in ihe House". Some of my other triei ds have the opposite grievance against me tliat I am always in the University and ?ni not available in the House. It so happened that when the students came, it was lunch time and some of us thought that we should have some lunch and therefore we were away. Hut that is not the point. The point 1 am making is: Firstly there is a Committee which is going into Ibis whole question and that Committee was meeting that very afternoon. Secondly, there is another Committee called the foinl Students Teachers Council of ihe Delhi University which was recently established. J Ins committee was going to meet the next day, to (onsider all the various problems. And who are the iwo conveners of that Committee? The President of the Delhi University Students' Union and tlie President of the Teachers' Association are Ibe iwo conveners of the Joint Student Teacher Council of the Delhi University. They can call the meeting of the JSTC at any time Io consider any issue that is before il. Therefore, 1 should like to say that it is not quite correct io say that we were not (oncerned with channels of communication as if we had abdicated our

functions. I may be Pro-Vice Chancellor today and tomorrow I may not be iherc. The posl ol Pro-Vice Chancellor is not on a permanent basis. Even il 1 am not Pro-Vice-Chancellor, I would be a teacher. I should like to s.iv that il in any universit) ihe Vice-Chancellor and ihe Pro-Vice-Chancellor do nol ensure proper channels of communication and il they are unable io create institutions by which the problem cm be discussed if they shut themselves oil Irom Ihe students and are not available io iheni Ior discussions, they have no business io be there. They should do whal is ihe most honourable tiling for them to do, namely to make way for others who can run the university belter.

1 lial i-. one thing. I am sorry that my friend mentioned this. Pro-bably he was not referring to the Vice-Chancellor and Pro-Vice-Chancellor or Delhi Universit) because that is not true ol Delhi University, lie was perhaps thinking of other Vice-Chancellors when he said licit they do not meet students and so on and so forth. This is not true of what has been, happening in Delhi University. Well, I do not know what will happen tomorrow. I .im not Iherc all the lime. Uni as a teacher and as a member of the academic community I do feel that time is absolutely no truth in the statement of Ihe kind that the Students have no access to tis. I do not know about others, but if there arc Iwo people who' cm af any lime open ihe doors of ihe Vice-Cham ellor and Pro-Vice-Chancellor even when tliev are in a Selection Committee, they are the President ol the Delhi University Students' Union' and the Presideni oi the Delhi University Teachers'

W(K union. Thev can at any time open our doors. Sometimes we have walked out of Selection Committee meetings in order to meet them. Therefore, there is no question ol blocking of any channels of communication. If ihe Vice-Chancellor and Pro-Vice-Chancellor block that channel ol communication, /Inn as I said they have no business to be then.

I here are IOO,000 students in the Delhi University, You cannot expect that whatever 200 students or :100 students sav must immediately be accepted by everybody hecause thai necessarily reflects the opinion ol 100.000 students.

185

Unfortunately, Sir, we are in a situation in which very often there is a small group of people who at dines try to bring down the University, try to create situations of chaos in the University and who are not really reflecting tlie true aspirations ol the students. I agree with my senior colleague, Mi. Bhupesh (.npla. tliat there should be a powerful studenl movement in the Delhi University and thai there should powerful movements lie elsewhere.

I agree with him tliat there should lie powerful studeni movements. But, Sir, these powerful student movements must deal with powei ful questions and they iniisl deal with the basic ques-lions and ihev should not get bogged down in pett) issues which is what happening in many of our Universities now. 1 he) demand that, the examinations should be postponed or they cry that the question paper is unconventional and so on. Now. what happened on those two days? Whal were ihe demands now? Three demands were mentioned. Let me assure you thai those demands were not the cause of the ransacking of ihe Vice-Chancellor or Pro-Vice-Chancellor's offices. First of all, the question of pic-medical students was not there. This was nol a Ihe issue the day before yesterday or the day before that. Ibis was not before ihe Universit) at all. In fail, all ihe three issues have been brought forward later un" as ex-post facto justification for all ihe violence, for the totally unprovoked violence, thai was let loose un the campus, I sa) this. Sil . because, to Ihe best ol mv knowledge iherc was no pie medical Student who was involved in this demonstration. Therefore, I do nol accept ihe view that the issue of ihe pre-medical siudeuis was one of the causes ol violence.

The second rsuc i, ihe issue of Ihe College of Engineering. Ihe I niversit) itsell has said -il wns made clear b) the authorities themselves--that ihe University was prepared to take over any college ai any lime if those authorities who are running them du nol find il possible to uni. In lac I. ne Ii,ne said that we are prepared io take over all Ihe colleges of the: University it tin: authorities who run those colleges do not find it possible In run those insti-

Therefore, ihe Delhi Universit) luti....i. Then, why was it that was nol involved.

ih cise Mudcuts, without talking to anybody and without ihere being auv provocation, went ou a rampage at ihe University and indulged in violence?

The third issue was about student participation. I think f have already said thai theic is a Committee working on this, ihai ihe students are iherc on this Committee wliich is looking into ibis question, into thi- question ol restructuring the whole University. The student representatives are there cm the various committees that have been sta up in this connection and, therefore how can you that there is no channel communication? Obviously, in what happened on the last two days there was sonic planning behind it or there was some motive behind it. The larger body of siucleiils had nothing to do with it. I woilld like to make ibis clear. The larger body of siudeuis had nothing to do with il. In fact, a number of them have come and told us about this and asked, "whal is I his that is happening:-" We did nol oacl on the first day. We did nothing. They tame and they smashed every thing and, Sii. il 1 niav make a personal note, I was sorry thai a very beautiful Chinese vase thai I had on my table was broken to pieces. Sir, I lost something which I valued.

SHRI BHUPKSH GUPTA: Perhaps tliis is ihe proof that the Naxalites were not there.

#### VIDYA PRAKASH DR Whv

is il thai Ihev indulged in this kind ol violence:- They did not ask for any negotiation oi for any discussion. They just came and attacked and the University did nol icaci then, Mr. Deputy Chairman. Bui. on ihe second day, Ihe same thing happen eel, for ihe second time and again without anv provocation and there was not a single policeman ou the campus anil there was no protection ai all io anybody. The police was called when I was in the Vice-Chancellor's House when the students attacked Ihe House of Ihe Vice Chancellor. The Vice-Chancellor's wife was there, his children were there, his daughter was there and ihe gale had heen pushed open and we did nol know what might have happened. We were told that petrol was being collected io set ihe University on fire and I think anv authority at that lime would

### | I)i. Vidya Prakash Dutt]

ha\e abdicated iis duties il it had remained inactive. Ii was done io prevent damage Io public property or the loss of. life. Sir, I kiin nol at LI11. happy. In fact, I am sometimes amused when F hear lectures Irom sonic ol these politicians who say, "Oh, in ihe academic community there should be no police force" and so on and so forth. I am realh amused, becau are really mm Ii moie pained at the sight of policemen on the campus than you are, you are used to the sight of the police and we ave nol used io ihe sight of the poli< e.

And we feel much pained that police had to be called in al tlie campus. I can tell you that ihis was one of the most painful moments of my life that. I was in position of some authority when I also agreed io ihe decision that we took that ihe police had to be called into the campus. But there was equipment worth lakhs ol rupees in Science laboratories and other departments which had io be saved. There were innocent boys and girls working in our offices. Now, these boys and girls working in our offices were agitated. They came to us later on—the non-academic staff and the said. "If you don't give any protection io us. how do we work in the University?" Now, we did not do anything. I myself talked io them, appeased them, and advised them to have restraint, and 1 said: Let us consider ihe situation in all its aspects: let us nol do anything now. And we did nol do anything. In Ian. most ol ihe people told me-perhaps correctly—that we were inactive and sonicthing might happen. And il was only at thai stage when there was a threat mi a i dt oi arson and loss of life that we called in ihe police. I here was no other choice. As I said, this was one of the most painful moments of my life. But I can tell vou that most ol the people with whom I have had a talkprofessors, teachers and students -feel that there is a time— when sou have a. situation like this-some painful decisions have Io be taken. Many of these people feel that the University has been held Io ransom b\ a few people. A large majority of the teachers and many students have condemned it. And no matter who he is. whether he belongs to this group or thai group, the Vice-Chancellor

is nol concerned with it. But while we look into ihe demands of the students, while we provide the procedures, as I have said earlier, nobody can remain at the helm of affairs unless he can protect the property, etc. of ihe University. It is ihe obligation of the University community to protect itself.

Whal has been Ihe function of the Delhi University? Il is to try Io give higher education to the people of Delhi, to serve Ihe people of Delhi. I am sure that you will agree with me that this is the service thai has been provided by the Delhi Uni-versity. Biil lei us not wreck this institution which is there, which is one of the few institutions which holds their examinations ou time and declare the results on time and whose degrees have some value. Let n<sup>v</sup> not try io wreck and destroy this institution . . .

MR. 1)1.1\*1: IV CHAIRMAN : Please conclude now.

DR. VIDYA PRAKASH DUTT: Mi. Deputy Chail man, Sir, I am aware oi the fact that after all we are a part of society. We cannot isolate ourselves. We should nol lake nor do I want the University io lake any vindictive attitudes aboul these- mailers. We understand all the difficulties of ihe student. But I do want io raise one question. Mr. Deputy Chairman, if instead of those two poor can women who were killed, two students had heen killed today all of you would have been enraged here and you would ha\c seen tremendous anger. But nobody bothered aboul those iwo poor women who were killed. Ii they had heen students, the whole city would have been aflame.

Mr. Depute Chairman, Sii. our .students are realh excellent students. Ihe Delhi Uni\crsii\ has been lucky to have such Students. In the name of a handful ol students, we cannot allow the whole structure io lie brought down. Therefore, 1 would only ask a question from the hon. Minister.....

MR. DEPUTY CHAIRMAN : Dr. Dull, please conclude now  $\ldots$ 

SHRI 1). n. PURI (Haryana) : Sir, these icn minutes havi been very well utilized...

importance

MR. DEPUTY CHAIRMAN: May be. Biil other Members also want Co speak . . .

DR. VJDVA PRAKASH DUTT: I am only asking a question from the hon. Minister

SHRI BHUPESH GUPTA: Now you have io decide who amongst: tis should answer the points he has raised.

MR. DEPUTY CHAIRMAN: No, no; no Member to answer.

DR. VIDYA PRAKASH DUTT: Ii the Delhi University does show some strength in this situation where on the one hand ir provides tlie machinery, etc. Where all these problems can be discussed but on the other it makes it clear that it will not acquiesce in this question ol lawlessness, then 1 would like to know from the hon. Minister tliat under pressure of some people the Government will not force the University to withdraw its steps.

SHRI K. C. PANT: Sir, no such . . .

SHRI BHUPESH GUPTA: Sir, on a point What is there for him of order. to say? In fart he has spoken for him very well

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, he has asked a question of Minister.

SHRI BHUPESH GUPTA: What is there Ior hirn to sav? My point is, he has supplemented il very well.

SHRI K. C. PANT: I have to reply io Shri Bhupesh Gupta: I have to reply to him because he has intervened. I would like to sav that the intervention of Dr. Dutt has shed a lot of light on the subject and has filled many gaps which had been left in my replies, particularly in relation to what the University had heen doing about ii~ students which he naturally knows very much more than I am supposed io know. So, I think the House will be grateful to hirn for shedding light on this subject and for dealing with it in some detail. I realise that the time is short but I think ihe little indulgence shown has benefited the House.

Sir. on lin question which he has raised at the end. I have said so earlier and I would like to repeat il that the University is one ol the most important institutions in any city and Delhi city ran be proud of its university; and it has a record we are all proud ol. We certainly will be solidly behind the management of the Delhi Universit) in any attempt they maki' to see that this institution is not harmed in any way, that it is not destroyed and that it serves the city and the country as it has been doing in the past.

MR. DEPUTY CHAIRMAN: Mr Oni Mehta.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): With vour permission. Sir . . .

DR. BHAI MAHAVIR (Delhi): Sir, just one senteni e.

MR. DEPUTY CHAIRMAN: I am sorry. Il 1 allow you, then there are three Congress

DR. BHAI MAHAVIR: I am not asking a question ai all.

MR. DEPUTY CHAIRMAN: Then I will (all Dr. Rajat Kumar Chakrabarti.

(Interruptions)

DR. BHAI MAHAVIR: Can 1 make a submission to vou-not on this subject?

SHRI LAL K ADVANI: This is srnotis is-lle.

DR. BHAI M \HAVIR: Ii is an issue on which much has been said. I only v.ib Io submit Io vou and through you io the Minister that at present there is a stalemate in the University and the students seem to bi on a war path and the University community seems to be divided into two camps. Now. will tlie Government take an initiative and call the student leaders and try to sort out the differences and restore normal functioning of ihe University?

MR. DEPUTY CHAIRMAN: I cannot ask him tn reply.